

discussed, and I suggest to all my hon. friends that they had better wait a few months more when this matter will have been fully examined. Please remember that these questions have aroused great passions and great excitement. I know the feelings in Rajasthan. On the other hand, I am also aware of the feelings that exist in Gujarat. Therefore the question has to be carefully considered and it has to be examined dispassionately. I therefore suggest that this question should be allowed to be considered by the all-India Commission in that dispassionate atmosphere. Otherwise we will have to act in accordance with article 3 of the Constitution.

SHRI H. C. MATHUR: Has the Bombay Government sent any reply or not?

DR. K. N. KATJU: Yes, the Chief Minister has sent a reply.

SHRI H. C. MATHUR: Without referring the matter to the Legislative Assembly?

DR. K. N. KATJU: Certainly he is entitled to do it.

SHRI H. C. MATHUR: Am I to understand that no action is going to be taken by the Government of India under article 3 of the Constitution before receiving the recommendations of the Commission which is in the offing?

DR. K. N. KATJU: I would beg of my hon. friends not to press this question further in the public interests.

SHRI S. MAHANTY: May I ask whether it is a fact that Mt. Abu and the adjoining areas were originally intended to be transferred to Rajasthan, and if so, under what circumstances they were transferred to Bombay?

DR. K. N. KATJU: I do not think that my hon. friend's information is quite correct. I would request my hon. friend not to dissect this question here further on the floor of this House.

SHRI H. C. MATHUR: Will the hon. Minister please let me know whether the Government is going to receive piecemeal recommendations from the proposed Commission or a complete report on the re-alignment of the States throughout the country?

DR. K. N. KATJU: This is a matter of procedure. It is still under consideration and I do not know what exactly the decision will be, but.....

MR. CHAIRMAN: You deprecate any further discussion on this question. Mr. Biswas.

SHRI H. P. SAKSENA: It is within your power to validate my question on question No. 133 by permitting me to put that question in the place of my friend in his absence.

MR. CHAIRMAN: I cannot do it unless you are authorised.

WRITTEN ANSWERS TO QUESTIONS

SALUTING THE WIVES OF OFFICERS BY LOWER RANKS

*133. SHRI M. BASAVAPUNNAIAH: Will the Minister for DEFENCE be pleased to state:

(a) whether there is any regulation requiring the lower ranks to salute the wives of officers in the Defence Services; and

(b) whether there has been any instance of punishment being given to soldiers for the breach of this regulation?

THE MINISTER FOR DEFENCE ORGANISATION (SHRI MAHAVIK TYAGI):

(a) No.

(b) Does not arise.

PERSONAL JAGIR OF THE NAWAB OF BHOPAL

88. SHRI V. S. SARWATE: Will the Minister for STATES be pleased to state:

(a) whether Government have received any representation from the

Nawab of Bhopal for the exemption of his personal jagir from the operation of the Bhopal State law relating to the abolition of jagirs; and

(b) what is the extent of this jagir and what action has been taken by Government on the representation?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU) : (a) His Highness the Nawab of Bhopal had represented personally that a part of his jagir which he claimed as his "personal property" should not be resumed,

(b) This jagir comprised 33 villages with a total area of about 53,000 acres. As a result of discussions with the Minister for States His Highness surrendered his jagir to the State Government.

FINANCING OF RESEARCH SCHEMES IN UNIVERSITIES

39. SHRI GOVINDA REDDY: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) how many research schemes in universities and research institutions have been financed by the Government of India during the years 1948 to 1952; and

(b) the steps taken to assess the progress made in researches and to ensure the proper utilization of the assistance given?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD) : (a) and (b). A statement giving the information available is placed on the Table of the Council . [See Appendix VI, Annexure No. 42.]

MILITARY FARMS

90. SHRI GOVINDA REDDY: Will the Minister for DEFENCE be pleased to state:

(a) what was the income (both gross and net) from and the expendi-

ture on military farms during the years 1950, 1951 and 1952; and

(b) what kinds of produce were grown and in what quantities in each of the farms during each of those years?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) and (b). A statement containing the information desired is placed on the Table of the House. [See Appendix VI, Annexure No. 43.]

NAVAL AGREEMENTS BETWEEN U.S.A., INDIA AND JAPAN

91. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state whether the United States of America has entered into any agreement with India and Japan for increasing their naval forces?

THE MINISTER FOR DEFENCE ORGANIZATION (SHRI MAHAVIR TYAGI): The Government of India has not entered into any agreement with the United States of America for the purpose of strengthening the Indian Navy.

I am afraid we have no authentic information about any agreement with Japan.

NAVAL VESSELS FOR INDIA

92. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state:

(a) whether Government have taken any naval vessels on lease from any country other than the United Kingdom;

(b) if so, from which countries; and

(c) how many vessels have been so taken?

THE MINISTER FOR DEFENCE ORGANIZATION (SHRI MAHAVIR TYAGI): (a) No.

(b) and (c). Do not arise.